RAJYA SABHA

[24 July, 2002]

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI BASANGOUDA R. PATIL): (a) Under the TUF Scheme from 1.4.1999 to 31.5.2002, a total of 1656 applications with a total project cost of Rs. 14373.96 crore were received. Out of them, 1419 applications with the total loan amount of Rs. 5226.59 crore have been sanctioned and Rs. 3609.39 crore has been disbursed against 1136 applications.

(b) to (c) The details of the companies thus benefited and the amount each company got is being collected from the nodal agencies and their co-opted agencies.

Sick textile mills in A.P.

871. DR. DASARI NARAYANA RAO: Will the Minister of TEXTILES be pleased to state:

(a) the total number of sick textile mills as on date in the State of Andhra Pradesh;

(b) whether BIFR has reviewed or in the process of reviewing the status of these mills;

(c) the number of workers affected and quantum of production loss due to their closure; and

(d) the steps taken by Central and State Governments for the revival of these textile mills in the State?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI BASANGOUDA R. PATIL): (a) to (d) As on 30.4.2002, in the State of Andhra Pradesh, there were 42 sick textile mills registered with Board for Industrial and Financial Reconstruction (BIFR). The status of these mills is as follows:

Status	No. of Cases
Scheme Sanctioned under Section 18(4)	2
Non-Maintainable	9
Draft Scheme circulated	2
Winding Up recommended	10
Other	1
Winding Up Notice	2

158

[24 July, 2002] RAJYA SABHA

Status	No. of Cases
Under Enquiry Failed	14 1
and Reopened Declared no longer sick	1
	42

The total number of workers affected are 15,834 and the accumulated losses incurred is Rs. 251.95 lakh.

Sick Industrial Companies, registered with Board are dealt with in accordance with the provisions of the Sick Industrial Companies (Special Provisions) Act, 1985. Wherever feasible, rehabilitation schemes are sanctioned for the revival of these companies by various measures provided u s 18 of the Act which include restructuring the capital, induction of fresh funds by the promoters, merger with the other companies, change of management, reliefs and concessions by financial institutions/banks, reliefs and concessions by the State and Central Government in the form of reschedulement of dues, grants from NRF etc.

Raising funds to settle VRS dues by NTC

872. SHRI R.S. GAVAI: Will the Minister of TEXTILES be pleased to state:

(a) whether the NTC has been facing problem in raising required funds to settle its VRS dues;

(b) if so, the details thereof;

(c) the details of the estimated amount needed for the purpose of VRS and amount raised by NTC till date; and

(d) the measures to be taken for raising remaining amount to complete the scheme?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI BASANGOUDA R. PATIL): (a) to (d) An amount of Rs. 1600 crores (apprx.) will be needed for giving VRS to surplus workers in NTC. As per draft Rehabilitation Scheme, this amount is to be raised from sale of surplus lands/assets. However to start the process, Government permitted NTC to issue Bonds for Rs. 500 crores on Government Guarantee. NTC

159